

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE DISTRICT
COURTS, NEW DELHI.**

**CC No. 264/2019
CBI Vs M/s Mahua Media & Others**

10.08.2020

Present:- Dr. Jyotsna Pandey Sharma, Id. PP for CBI.
Sh. Ankit Bhatia, Ld. counsel for A1 & A2.
Sh. N. C. Gupta, Ld. counsel for A5.
Sh. Sunil Sethi, Ld. counsel for A6
Sh. Harish Kohli, Ld. counsel for A9.
Sh. Rajesh Gupta, Ld. counsel for A12.
Sh. J. K. Singh, Ld. counsel for A18.
A5 Basant Gupta, A6 Sita Ram Gupta and A10 Rajesh
Kumar have joined through video conference.

Present proceedings have been taken up through video conference
hosted by court Reader Sh. Virender Yadav.

Matter has been listed today in terms of the order no. 16/DHC/2020
issued by the Hon'ble High Court of Delhi. The case is at the stage of
recording of prosecution evidence.

Regular functioning of the court has not resumed and the recording of
evidence has not been permitted yet save in *ex-parte* matters, as per the
orders of Hon'ble High Court of Delhi.

Put up for further proceedings on 11.9.2020, to be taken up through
video conference in case physical functioning of the district courts does
not resume by the next date of hearing.



**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/10.08.2020**

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE DISTRICT
COURTS, NEW DELHI.**

**CC No. 169/2019
CBI Vs Rajinder Singh Rana & Ors.**

10.08.2020

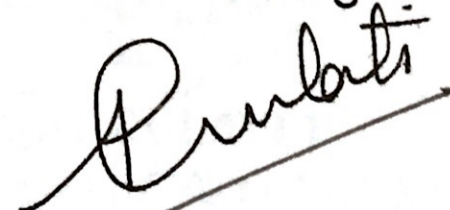
Present:- Dr. Jyotsna Pandey Sharma, Id. PP for CBI.
Dr. Sushil Gupta & Sh. R. K. Bharani, Ld. counsels for A2.
Ms. Manisha Sharma, Ld. counsel for A3.
A3 Manish Tyagi has joined through video conference.
Proceedings against A-1 have already abated.

Present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

Matter has been listed today for arguments on the application U/s 307 Cr.P.C moved by accused no. 3 Manish Tyagi. Written submissions have been filed by Ld. counsel for A3/ applicant on the court email.

Arguments at length have been addressed on the application U/s 307 Cr. P. C moved by A - 3. Ld. counsel for non-applicant as also Id. PP for the CBI prays for some time to address further arguments but for which they first want to go through the judgments/case laws cited by the applicant/accused.

Put up on 03.9.2020 at 1.00 PM for further arguments on this application, to be taken up through video conference in case physical functioning of the district courts does not resume by the next date of hearing.



**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/10.08.2020**

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE DISTRICT
COURTS, NEW DELHI.**

**RC No. BDI/2011/E/0002/CBI BS&FC
CC No. 283/2019
CBI Vs M/s Texcomash International Ltd & Others.**

10.08.2020

Present:- IO Insp. Anuj Kumar for CBI.

Sh. Madhukar Pandey, Ms. Sakshi Yadav, Sh. Shivam Gupta and Sh. Urfee Haider for A-23 Manoj Garg.

Sh. Amit Aggarwal, Ld. counsel for A-8, A-16, accused Ajay Sharma and also for A-23 Manoj Garg.

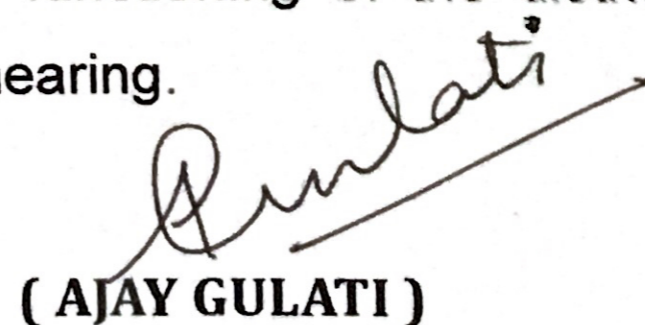
Sh. Hitesh, Ld. counsel for A-20 Om Parkash.

A-20 Om Parkash has also joined through Video Conference.

Present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

Matter has been listed for today in terms of the hearing date scheduled as per the *enbloc* adjournment order dt. 29.6.2020. However, an application was received in the meanwhile on behalf of non-accused Luv Bhardwaj which application has been taken up for hearing and is now fixed for further consideration on 17.8.2020.

Put up on 17.8.2020, the date already fixed for consideration on the application of applicant/non-accused Luv Bhardwaj, to be taken up through video conference in case physical functioning of the district courts does not resume by the next date of hearing.



**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/10.08.2020**